

FORM A

PUBLIC ANNOUNCEMENT

(UNDER REGULATION 6 OF THE INSOLVENCY AND BANKRUPTCY BOARD OF INDIA
(INSOLVENCY RESOLUTION PROCESS FOR CORPORATE PERSONS) REGULATIONS, 2016)
FOR THE ATTENTION OF THE CREDITORS OF (SUMAN AGRITECH LIMITED)

RELEVANT PARTICULARS

| | | |
|---|---|---|
| 1. | Name of Corporate Debtor | SUMAN AGRITECH LIMITED |
| 2. | Date of incorporation of corporate debtor | 03.11.1995 |
| 3. | Authority under which corporate debtor is incorporated / registered | ROC-Mumbai |
| 4. | Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor | CIN:- U51900MH1995PLC094158 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | Room No.4, Anna Bhuvan, 3rd Floor, 87C, Deviji Ratansi Marg, Dana Bunder, Mumbai-400009 |
| 6. | Insolvency commencement date in respect of corporate debtor | 27th August, 2019 (Copy of order received by Interim Resolution Professional on 14.09.2019) |
| 7. | Estimated date of closure of insolvency resolution process | 23rd February, 2020 (180th Days From the date of commencement of Insolvency) |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional | Name: MR. Navin Khandelwal, Regn. No.: IBBI/PA-001/IP-P00703/2017-2018/11301 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board | Address: 206, Navneet Plaza, 5/2 Old Palasia, Indore- 452001 Email id: navink25@yahoo.com |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional | Address: 206, Navneet Plaza, 5/2 Old Palasia, Indore- 452001 Email id: ipsuman121@gmail.com |
| 11. | Last date for submission of claims | 28th September, 2019 |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6a) of section 21, ascertained by the interim resolution professional | NA |
| 13. | Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) | NA |
| 14. | (a) Relevant Forms and (b) Details of authorized representative are available | A. Weblink: https://ibbi.gov.in and refer point No. 4 B. Physical Address: Not Available |
| 1. | Notice is hereby given that the National Company Law Tribunal has ordered the commencement of Corporate Insolvency Resolution Process of the process of the Suman Agritech Limited on 27.08.2019 (Order received on 14.09.2019). | |
| 2. | The creditors of Suman Agritech Limited, Indore, are hereby called upon to submit their claims with proof on or before 28th September, 2019 to the Interim Resolution Professional at the address mentioned against entry No. 10. | |
| 3. | The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. | |
| 4. | The claim may be submitted in their specified forms - Form B - Operational Creditor (Other than Workmen / Employee); Form C - Financial Creditor; Form CA - Financial Creditor in a class; Form D - Workmen / Employee; Form E - Authorized Representative of Workmen / Employee and Form F - other creditors. Submission of false or misleading proofs of claim shall attract penalties. | |
| <p>Navin Khandelwal Interim Resolution Professional In the matter of Suman Agritech Limited Regn No.: IBBI/PA-001/IP-P00703/2017-2018/11301 Date: 17.09.2019 Place: INDORE</p> | | |

Navin Khandelwal